

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 29th day of January 2002

Original Application no. 827 of 1993.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman
Hon'ble Maj Gen K.K. Srivastava, Administrative Member.

Smt. Janak Verma, W/o late Sri Madan Lal Verma,
Ex. Selection Grade Telephone Operator, Jamuna Nager,
(Haryana).

... Applicant

By Adv : Sri A.B.L. Srivastava

V E R S U S

1. Union of India through the Chairman Telecom
Commission, Dak Tar Bhawan,
NEW DELHI.
2. The Chief General Manager Telecom,
U.P. Circle,
LUCKNOW.
3. The Chief General Manager, Telecom,
Haryana Circle,
AMBALA.
4. The District Telecom Manager,
AMBALA.

... Respondents

By Adv : Sri RC Joshi
Sri G.R. Gupta

...2/-

ORDER

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this application, under section 19 of the A.T. Act, 1985 the applicant has claimed multiple reliefs from para 8-1 to 8-6. It appears that the husband of the applicant late Sri Madan Lal Verma was serving in Telecommunication department. During his service his service book was lost which resulted in certain disadvantages to him during service. Aggrieved by which he filed OA no. 117 of 1989 which was disposed of on 12.07.1989 with the direction to the respondents to consider and decide the representation of the applicant. The service book of Sri Madan Lal Verma, was reconstructed but it contained certain errors and discrepancies and for correction of which another OA no. 288/90 was filed. OA 288/90 was also disposed of on 16.7.1990 with the direction to the respondents to rectify the errors and discrepancies, pointed out by the applicant. While this matter was under consideration with the respondents, Sri Madan Lal Verma died. Now his widow has filed this O.A. for reliefs claimed which ~~are about~~ in fact losses and opportunities denied to Sri M.L. Verma on account of the fact that his service book was lost.

2. In our opinion before we adjudicate on the reliefs claimed by the applicant, the respondents should apply their mind to each of the relief and they should pass orders with respect of each of them whether it is admissible or not. In case the applicant is found entitled for any of these reliefs that shall be granted to her without any delay

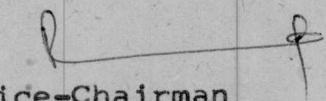
3.

with interest @ 12% pa. The relief which according to the respondents cannot be granted, reasons shall be recorded for the same. This exercise shall be completed within a period of 6 months, from the date copy of this order is filed. It shall also be open to the applicant to file details of her claims and version before the respondents.

3. There shall be no order as to costs.



Member-A



Vice-Chairman

/pc/